

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 11

**CP(IB) No. 310/Chd/HP/2019
Under Section 9, IBC 2016**

In the matter of:-

Aarson Machinery Store

...Petitioner-Operational Creditor

Vs.

Inox Wind Ltd. & Anr.

...Respondent-Corporate Debtor

Present: Ms. Ritika Garg, Advocate, Proxy counsel for Mr. T.S. Khaira, Advocate for the Petitioner-Operational Creditor.
Mr. Anand Chibbar, Senior Advocate with Mr. Rajat Khanna, Advocate for Respondent-Corporate Debtor.

It is stated by the learned senior counsel for Respondent-Corporate Debtor that the matter has been settled between the parties and the entire payment is to be made within one week. It is stated by learned proxy counsel for Petitioner-Operational Creditor the original counsel is not present today and she is directed to request the senior original counsel to be present on the next date of hearing. If the payment is made on the next date of hearing, then the present petition is withdrawn on next date of hearing. List on 05.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 25, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)